

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 146
TO BE ANSWERED ON 16.11.2016

INVESTMENT IN ATOMIC ENERGY SECTOR

146. SHRI M.B. RAJESH:
SHRI P.K. BIJU:

Will the PRIME MINISTER be pleased to state:

- (a) whether there is expectation of increase in investment in the atomic energy sector in the country in the wake of enforcement of new rules regarding nuclear liability and if so, the details thereof;
- (b) whether the foreign companies investing in India would also transfer technology for atomic energy; and
- (c) if so, the number of nuclear reactors proposed to be set up and the number of proposals which have been approved by the Government so far?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (Dr. JITENDRA SINGH):

- (a) Yes Sir. Foreign Direct Investment (FDI) in India's nuclear power programme is not allowed. However, there is no restriction on FDI in the nuclear industries for manufacturing of equipment and providing other supplies for nuclear power plants and other related facilities.
- (b) Transfer of Technology for peaceful uses of nuclear energy is part of the scope of cooperation under bilateral civil nuclear cooperation agreements that India has signed with international partners. Transfer of Technology constitutes an important aspect in our negotiations with foreign suppliers.
- (c) The Government had accorded 'in principle' approval of sites for locating a total of 46 new reactors comprising 23 twin unit projects to be set up in a phased manner. Two projects Gorakhpur Haryana Anu Vidyut Pariyojana (GHAVP) Units 1&2 (2X700 MW) at Gorakhpur, Haryana and Kudankulam Nuclear Power Project (KKNPP) Units 3&4 (2 X 1000 MW) at Kudankulam, Tamil Nadu have been accorded administrative approval & financial sanction.
